

9

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-761/2004

New Delhi this the 9th day of December, 2004.

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Hon'ble Shri Shunker Raju, Member(J)
Hon'ble Shri S.K. Malhotra, Member(A)

Sh. Mani Ram,
S/o Sh. Late Jagdev,
R/o Dhanapara, P.O. Kurha,
Tehsil-Bikapur,
Faizabad,(UP).

Applicant

(through Sh. U. Srivastava, Advocate)

Versus

1. Union of India through
the Secretary,
Ministry of Culture,
Govt. of India,
Sastri Bhawan,
New Delhi.

2. The Director General,
Archeological Survey of India,
Janpath, New Delhi.

3. The Pay & Accounts Officer,
Archeological Survey of India,
Janpath, New Delhi.

4. The Superintending Archeologist,
A.S.E., Safdarjang Madarsa,
New Delhi-3.

Respondents

(through Sh. M.K. Bhardwaj, proxy for Sh. A.K. Bhardwaj, Advocate)

Order (Oral)

Hon'ble Shri Shunker Raju, Member(J)

Heard the learned counsel for the parties.

10

- 2 -

2. We dispose of this O.A. with a direction to the respondents to comply with their statement whereby it is stated that the applicants services rendered as Work Charge (Establishment) from 23.1.1973 to 31.8.1977 would be treated as qualifying service for all pensionary benefits and with all consequential benefits. The respondents shall release the same in accordance with the rules all the benefits within a period of three months from the date of receipt of a copy of this order. However, applicant is given liberty to revive it if he is still aggrieved.


(S.K. Malhotra)
Member(A)


(Shanker Raju)
Member(J)

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